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West Bengal Appropriation Act, 1957

05 of 1957

[29 March 1957]

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West Bengal Appropriation Act, 1957

05 of 1957

[29 March 1957]

PREAMBLE

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1957.

Whereas it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1957;

It is hereby enacted in the Eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:-

1. For the Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, dated the 23rd March, 1957, Part IVA, page 1203; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of the West Bengal Legislative Assembly held on the 25th March, 1957; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of the West Bengal Legislative Council held on the 26th March, 1957.

1. Short title :-

This Act may be called the West Bengal Appropriation Act, 1957.

2. Issue of Rs. 15,37,47,237 out of the Consolidated Fund of West Bengal for the year 1956-57 :-

From and out of the Consolidated Fund of West Bengal there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of rupees fifteen crores, thirty-seven lakhs, forty-seven thousand and two hundred and thirty-seven towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1957, in respect of the services specified in column 2 of the Schedule.

3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of West Bengal by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1957.

SCHEDULE 1

SCHEDULE

1 Grant No.	2 Services and purposes.	3 Sums not exceeding			
				Rs.	Rs.
1	4-Taxes on Income other than Corporation Tax and Estate Duty.	19,000	1,000	20,000	
2	7-Land Revenue		500	500	
3	8-State Excise Duties	58,000		58,000	
4	9-Stamps	32,000		32,000	
5	10-Forest	4,60,000		4,60,000	
6	11-Registration	1,88,000		1,88,000	
8	13-Other Taxes and Duties	33,000		33,000	
10	18-Other Revenue	22.88.000		22.88.000	

SCHEDULE (See sections 2 and 3)

	Expenditure financed from Ordinary Revenues.	,~~,~~~		,,
11	22-Interest on Debt and other obligations.		97,000	97,000
13	25-General Administration		72,600	72,600
14	27-Administration of Justice	5,08,000		5,08,000
16	29-Police	1,49,000		1,49,000
17	30-Ports and Pilotage	72,000		72,000
18	36-Scientific Departments	9,000		9,000
19	37-Education	1,08,58,000		1,08,58,000
22	40-Agriculture- Agriculture	1,61,39,000		1,61,39,000
27	43-Industries- Cottage Industries	8,99,000		8,99,000
31	47-Miscellaneous Departments-Fire Services.	1,60,600		1,60,600
32	47-Miscellaneous Departments Excluding Fire Services.	6,82,000		6,82,000
33	50-Civil Works		1,10,000	1,10,000
34	54-Famine	5,65,29,000	5,000	5,65,34,000
35	54B-Privy Purses and Allowances of Indian Rulers.	2,000		2,000
36	55-Superannuation Allowances and Pensions.	8,05,000		8,05,000
37	56-Stationery and Printing	5,66,200		5,66,200
39	57-Miscellaneous- Contributions	12,96,000	1,48,000	14,44,000
40	57-Miscellaneous- Other Miscellaneous expenditure.	3,98,42,000	4,000	3,98,46,000
43	63-Extraordinary charges in India	23,51,000	10,900	23,61,900
46	81Capital Account		1.31.437	1.31.437

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	of Civil Works			
	outside the			
	Revenue Account.			
47	82B-Capital Outlay	10,67,000		10,67,000
	on Road and Water			
	Transport Schemes			
	outside the			
	Revenue Account.			
40			<u> </u>	<u> </u>
48	85A-Capital Outlay		60,000	60,000
	on State Schemes			
	of Government			
	Trading.			
51	Loans and	1,80,94,000		1,80,94,000
	Advances by State			
	Government.			
	Total	15,31,06,800	6,40,437	15,37,47,237